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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.855/92

date of decision : 15-10-92

Between

Smt. M.K. Ranganath : Applicant

and

1. The Council of Scientific &
Industrial Research (CSIR), rep. by
The Director General
Rafi Marg
New Delhi

2. The Director
National Geophysical Research Instt.
NGRI, Uppal
Hyderabad

3. The Grievance Committee of the
CSIR Employees
NGRI, UPPAL, Hyderabad : Respondents

Counsel for the applicant : Vilas V. Afzul Purkar
Advocate

Counsel for the respondents : Chennabasappa Desai
Standing counsel for NGRI

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUL.)

JUDGEMENT

(As per Hon. Mr. R. Balasubramanian, Member (Admn.)

Heard Shri Vilas V. Afzul Purkar, learned counsel for
the applicant and Shri Chennabasappa Desai, learned counsel
for the respondents.

2. Sri Desai pointed out that this present OA is hit by
res judicata by the decision dated 10-8-1989 in OA.245/89.

Copy to:-

1. The Director General,
The Council of Scientific & Industrial Research (CSIR),
Rafi Marg, New Delhi.
2. The Director, National Geophysical Research Institute,
NGRI, Uppal, Hyderabad.
3. The Grievance Committee of the CSIR Employees NGRI, Uppal,
Hyderabad.
4. One copy to Sri. Vilas V. Afzulpurkar, advocate, 3-4-494/1,
Ashirwad, Barkatpura, Hyd.
5. One copy to Sri. C.B. Desai, SC for NGRI, CAT, Hyd.
6. One spare copy.

Rsm/-

3. OA.245/89 was decided on 10-8-1989. The application to alter the date of birth was dismissed. Thereafter a review petition was filed by the applicant. The Tribunal passed an order in the review petition on 3-12-1990, directing the respondents to dispose of the appeal of the petitioner pending before him at an early date. It is in pursuance of this that vide order dt.10-8-92, that the respondents acted and indicated as follows :

"I am directed to state in consultation with Legal Adviser of CSIR, that in the light of the decision already given by the CAT, Hyderabad, on 10-8-1989, it is regretted that her request cannot be acceded to."

The applicant has now approached this Tribunal with a prayer
 a) to quash the order dated 10-8-1992, and
 b) to direct the respondents to consider her appeal dated 18-7-1989 uninfluenced by the order of the Tribunal dated 10-8-1989 in OA.245/89.

4. The applicant earlier filed an OA for alteration of date of birth before the Tribunal. She had produced the entire material information to prove her case in the said OA.245/89. The Tribunal, after taking into consideration the entire material dismissed the OA on merits.

5. The respondents had no new material to decide the issue and accordingly rejected the appeal dated 18-7-1989 based on the direction given by the Tribunal in the review petition filed by the applicant.

6. An attempt now by the applicant to get her date of birth altered is clearly hit by the principles of res judicata and we have no hesitation in rejecting this OA at the admission stage itself with no orders as to costs.

R. Balasubramanian
 (R. BALASUBRAMANIAN)
 Member (Admn)

T. Chandrasekhara Reddy
 (T. CHANDRASEKHARA REDDY)
 Member (Judl)

Dated Oct 15, 1992
 Dictated in the Open Court

sk

8/11/88
 Deputy Regd. Secy. (Judl)

Contd... 3

100% O.A. - 855/92

TYPED BY *205* COMPARED BY
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR
AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.T.ROY : MEMBER(JUDL)

Dated: 15/10/1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No

in

O.A. No.

855/92

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed.

Disposed of with directions

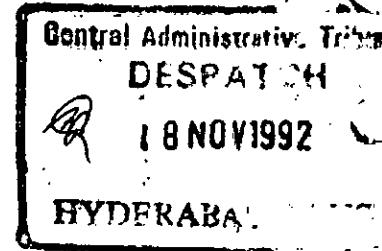
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs.



pvm